

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH; JODHPUR**

**Original Application No. 106/2006**

**Date of decision : 11.10.2007**

**Hon'ble Mr.Jusitce A.K. Yog, Judicial Member.**

**Hon'ble Mr. Tarsem Lal, Administrative Member.**

Sudhakar Sharma, S/o Y.D. Sharma, aged about 44 years, R/o B-3/336, Sudharshan nagar, Bikaner, Office Address: JE-1/Construction/Works Lalgarh, NWR, Bikaner.

: Applicant.

Rep. By Mr. Manoj Bhora

Adv. Brief Holder for Mr. Rajesh Joshi: Counsel for the applicant.

**VERSUS**

1. The Union of India through the General Manager, North Western Railway, Jaipur.
2. Divisional Railway Manager, North Western Railway, Bikaner.
3. Senior Divisional Personnel officer, North Western Railway, Bikaner.

: Respondents.

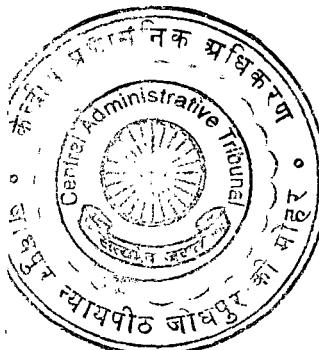
Rep. By Mr. Salil Trivedi : Counsel for the respondents.

**ORDER**

**Per Mr. Justice A.K. Yog, Judicial Member.**

Heard Mr. Manoj Bohra, Advocate holding brief of Mr. Rajesh Joshi, Counsel for the applicant and Mr. Salil Trivedi, Counsel for the respondents.

2. No rejoinder affidavit filed. A statement made at the Bar on behalf of the applicant that no rejoinder is proposed to be filed.
3. Learned counsel for the respondents referred to an order dated 27.01.2006, passed by this Bench of the Tribunal in O.A.



Nos. 253,259 and 260/2005- **Hukam Chand Meena and ors. vs. UOI and ors.**

and to a judgement and order dated 22.11.2006 in

D.B.Civil Writ Petition No. 669/2006 **Ram Ratan and ors vs. UOI**

**and ors.** passed by Hon'ble High Court of Rajasthan at Jodhpur.

The respondents counsel contend that the controversy raised in the

present O.A No. 106/2006 filed by Sudhakar Sharma is settled by

the Hon'ble High Court of Rajasthan at Jodhpur in the said W.P. No.

669/2006 which squarely covers the issue raised in this O.A and

hence the instant O.A is liable to be dismissed.

4. The learned counsel for the applicant does not dispute the above contention of the respondents and admits that the controversy raised by the applicant in the present O.A has already been settled by the Hon'ble Rajasthan High Court in the above case of **Ram Rattan & ors.** (supra).

5. In view of the above the present O.A is disposed of on the same terms and conditions as decided by the Hon'ble High Court of Rajasthan, at Jodhpur, in the case of **Ram Rattan & ors** (Supra).

No costs.

*Tarsem Lal*  
[Tarsem Lal]  
Administrative Member.



Jsv.

*A.K. Yog*  
[A.K. Yog]  
Judicial Member.

NO.01  
09-01-08

art II and III destroyed  
in my presence on 05-6-14  
under the supervision of  
section officer ( ) as per  
order dated 26.7.2014

~~Section officer (Record)~~

R/C  
Parik  
(Parole/Paroled)  
24/10/07